

[3488]

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

**FRIDAY, THE TENTH DAY OF APRIL
TWO THOUSAND AND TWENTY SIX**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

WRIT PETITION NO: 10814 OF 2026

Between:

Venkata Balaji Bandaru, S/o Venkata Narasimharao, aged about 40 Years, Occ.
Business, Rio F.NO.503, 5TH Floor, Mithri Mandaram back side mithri Encalve
Yapral, Sainikpuri, Hyderabad, Telangana-500094.

...PETITIONER

AND

1. The State of Telangana, rep. by its Principal Secretary, Home Department, Secretariat, Hyderabad.
2. The State of Andhra Pradesh, Principal Secretary, Home Department, Secretariat, Amaravati, Andhra Pradesh.
3. The Station House Officer, Kalidindi Police Station, Kalidindi, Kalidindi Mandal, Eluru District-521344.
4. The DCB Bank, Chandanagar Branch, Located at 4-91, Subham Plaza, Chanda Nagar, Hyderabad, TG. 500050

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate Writ, Order or Direction, more particularly in the nature of a Writ of Mandamus, declaring the action of the Respondents in freezing the Petitioners bank account bearing Account No. 08521300001762 maintained at DCB Bank, Chandanagar, Hyderabad, as illegal, arbitrary, without authority of law, and violative of the Petitioner's fundamental rights consequently direct Respondent No.4 to forthwith defreeze and restore full operation of the Petitioners bank account restrain Respondent

No.3 or any other authority from in any manner interfering with the operation of the said account.

I.A. NO: 1 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct Respondent No.4 Bank to permit the Petitioner to operate his bank account bearing No. 08521300001762, DCB Bank, Chandanagar, Hyderabad, pending disposal of the main Writ Petition, in the interest of justice.

Counsel for the Petitioner: SRI SUNKARA KALYAN DILEEP
Counsel for the Respondent No.1: SRI MAHESH RAJE, GP FOR HOME (TG)
Counsel for the Respondent Nos.2 & 3: SRI B.RAJESHWAR REDDY,
GP FOR HOME (AP)

The Court made the following: ORDER

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

AND

THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT PETITION No.10814 of 2026

DATED: 10.04.2026

Between:

Venkata Balali Bandaru, S/o. Venkata Narasimharao

... Petitioner

AND

The State of Telangana, rep. by its Principal Secretary,
Home Department, Secretariat,
Hyderabad & 3 others

... Respondents

ORDER:

Heard Mr. Sunkara Kalyan Dileep, learned counsel appearing for the petitioner, Mr. Mahesh Raje, learned Government Pleader for Home appearing for respondent No.1 and Mr. B.Rajeshwar Reddy, learned Government Pleader for State of Andhra Pradesh appearing for respondent Nos.2 and 3.

2. The writ petition has been preferred with the following prayer:

"For the reasons stated in the accompanying affidavit, it is prayed that this Hon'ble Court may be pleased to issue an appropriate Writ, Order or Direction, more particularly in the nature of a Writ of Mandamus, declaring the action of the Respondents in freezing the Petitioner's bank account bearing Account No. 08521300001762 maintained at DCB Bank, Chandanagar, Hyderabad, as illegal, arbitrary, without authority of law, and violative of the Petitioner's fundamental rights; consequently direct Respondent No.4 to forthwith defreeze and restore full operation of the

Petitioner's bank account; restrain Respondent No.3 or any other authority from in any manner interfering with the operation of the said account; and pass such other or further order or orders as this Hon'ble Court may deem fit and proper in the interests of justice."

3. Learned counsel for the petitioner has referred to the order dated 07.03.2026 passed by the High Court of Andhra Pradesh at Amaravati in Criminal Petition No.1867 of 2026 whereby the Hon'ble Court has stayed all further proceedings in F.I.R.No.63 of 2026 on the file of Kalidindi Police Station, Eluru District till the next date of hearing. The matter has been posted after eight weeks. The grievance of the petitioner is that in the meantime, respondent No.3-Station House Officer has freezed the petitioner's Bank Account in respondent No.4-Bank and paralysed his business operations. Therefore, he has prayed for declaring the action of the respondents in freezing the petitioner's bank Account bearing No.08521300001762 maintained at DCB Bank, Chandanagar, Hyderabad as illegal, arbitrary, without authority of law and violative of petitioner's fundamental rights.

4. However, learned Government Pleader for State of Andhra Pradesh has submitted that the cause of action arises in the State of Andhra Pradesh. The concerned F.I.R is pending before the competent Court of Criminal Jurisdiction in Eluru District in the State of Andhra Pradesh and petitioner has also got an interim protection from the High Court of Andhra Pradesh in Criminal Petition No.1867 of 2026. Merely because respondent No.4-Bank falls in the jurisdiction of the State of Telangana, the writ petition should not be entertained.

5. In the aforesaid facts and circumstances, after some arguments, learned counsel for the petitioner seeks permission of this Court to withdraw this writ petition in order to approach the jurisdictional Court for relief.

6. Liberty, as prayed for, is allowed.

7. Writ Petition is, accordingly, dismissed as withdrawn with the aforesaid liberty. There shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

**SD/- M.NAGAMANI
ASSISTANT REGISTRAR**

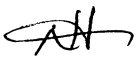
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SECTION OFFICER

To

1. One CC to SRI SUNKARA KALYAN DILEEP, Advocate [OPUC]
2. Two CCs to GP FOR HOME, High Court for the State of Telangana, at Hyderabad. [OUT]
3. Two CCs to GP FOR HOME, High Court for the State of Andhra Pradesh, at Amaravathi. [OUT]
4. Two CD Copies

PSK.
TKS



HIGH COURT

DATED: 10/04/2026

ORDER
WP.No.10814 of 2026



DISMISSED AS WITHDRAWN THE WRIT PETITION
WITHOUT COSTS

⑧ NJ
24/4/26